

LIST OF CREDITORS OF SEVENHILLS HEALTHCARE PRIVATE LIMITED (SHPL)
SEVENHILLS HEALTHCARE PRIVATE LIMITED
Summary of Status of Claims from Creditors as of 29 September 2020 (List of Creditors Version 8)

Overall, 29 financial creditor claims totaling approximately INR 1,301 crore; 1,042 operational creditor claims totaling approximately INR 251 crore; claims from employees/workmen totaling approximately INR 32 crore (split into two lists basis legal opinion [refer note 1.5]) and 37 other creditor claims totaling to approximately INR 6 crore were received electronically and/or physically. Below is a summary of claims received. Details for each category of claims are provided in subsequent pages.

S. NO.	Category of Creditor	Amount Claimed (INR)	Amount Admitted (INR)	Amount Not Admitted (INR)	Amount - Verification Ongoing (INR)	Note Reference
1	Financial Creditors	13,01,19,46,097	12,73,30,68,861	27,88,77,237		Note 1.1
2	Operational Creditors other than Workmen and Employees	2,51,39,34,151	72,95,10,656	34,63,52,314		Note 1.2
3	Operational Creditors - only Workmen and Employees (List 1)	29,11,68,041	11,16,48,512	17,95,19,529		
4	Operational Creditors - only Workmen and Employees (List 2)	3,32,69,137				Note 1.5
5	Creditors other than Financial Creditors and Operational Creditors	6,20,31,987		6,20,31,987		
	TOTAL (INR)	15,91,23,49,413	13,57,42,28,029	86,67,81,067		

See Schedule 1 for information on security interest of financial creditors.

NOTES

Note 1.1:
- Total amount under "Verification Ongoing", if any includes the difference in computation of interest, penal charges, etc. The Resolution Professional has communicated the amount admitted and / or verification ongoing along with reasons for keeping the amounts under verification, if any, to the respective financial creditors on the email Id provided in the claim form.

Note 1.2:
- Tabled below is a break up of the claims pertaining to Operational Creditors (Other than workmen and employees)

Particulars	Amount (INR)
Amount Admitted	72,95,10,656
Amount Not Admitted	34,63,52,314
Amount - Verification Ongoing	-
Amount - Claims subject to ongoing dispute between SHPL and the claimant (Municipal Corporation of Greater Mumbai, Voltas Limited and Krystal Integrated Services Private Limited)	1,43,80,71,181
Total Amount Claimed	2,51,39,34,151

Note 1.3:
The claims in currency other than INR, if any, are to be converted to INR as per the foreign exchange rate provided by the Reserve Bank of India / State Bank of India, as on 13 March, 2018; Below is the exchange rates for different currencies:
- EUR 1: INR 80.0916
- USD 1: INR 64.9567
- GBP 1: INR 90.2314
- OMR 1: INR 174.09

Note 1.4:
Under Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 as applicable to the insolvency resolution process of SevenHills Healthcare Private Limited, proof of claims were to be submitted by creditors only until approval of the resolution plan by the committee of creditors. Accordingly, pursuant to the resolution plan submitted by the erstwhile resolution applicant for SevenHills Healthcare Private Limited having been approved by the committee of creditors at 12 noon on 5 September 2018 and in line with directions issued vide order dated 26 July 2019 of the Hon'ble NCLT, the seventh list of creditors was prepared after not considering any further claim or queries, clarifications and correspondences relating to claims. Further, in line with the directions issued vide order dated 15 November 2019, the present list of creditors was prepared after considering all claims and / or queries, clarifications and correspondences relating to claims received after 5 September 2018 for dues as on the insolvency commencement date i.e. 13 March 2018

Note 1.5:
Based on legal advice received by the Resolution Professional (which has been placed before the Hon'ble National Law Company Tribunal, Hyderabad Bench, the claims as reflected in the Operational Creditors - only Workmen and Employees (List 2) are those received from Doctors who have been classified as operational creditors (other than workmen). However, claims have been received from them in Form D. The corporate debtor recognizes a claim of INR 2.54 crore due to them as on the insolvency commencement date i.e. 13 March 2018 and has issued due certificates in this regard. The Resolution Professional has therefore communicated with the creditors highlighting the importance of filing claim in Form B. The updated form B from these respective creditors were not received and the detailed listing of the said claims have been mentioned on page 20. All other operational creditors in the nature of only workmen and employees who were not part of List 2 are mentioned in List 1.